

GOVERNMENT OF INDIA  
MINISTRY OF HOUSING AND URBAN AFFAIRS

LOK SABHA

UNSTARRED QUESTION NO.5953  
TO BE ANSWERED ON APRIL 03, 2018

MANAGEMENT AND DEVELOPMENT OF URBAN CITIES

No. 5953. SHRIMATI POONAMBEN MAADAM:

Will the MINISTER OF HOUSING AND URBAN AFFAIRS be pleased to state:-

- (a) the mechanism available with the Government for management and development of urban cities across the country;
- (b) whether cases of irregularities/ corruption in the management and development of urban cities have come to the notice of the Government during the said period; and
- (c) if so, the details and reasons therefor along with the action taken/being taken by the Government in such cases so far, State/UT-wise including Gujarat?

ANSWER

THE MINISTER OF STATE (INDEPENDENT CHARGE) OF  
MINISTRY OF HOUSING AND URBAN AFFAIRS  
(SHRI HARDEEP SINGH PURI)

(a): Urban Development is a State subject. Mechanism available for the management and development of urban cities across the country is through Urban Local Bodies and Urban Development Authorities. Seventy-fourth Constitutional Amendment Act (74 CAA) provides for endowment of powers, authority and responsibilities to Municipalities by the concerned State Legislatures to enable them to function effectively as institutions of self- government.

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The Ministry of Housing and Urban Affairs supports the efforts of State Governments in improving urban governance, management and development of urban areas through various reform oriented Schemes & Missions. The Ministry has enacted other Acts such as The Real Estate (Regulation and Development) Act, 2016, The Street Vendors Act, 2014, The Delhi Development Authority Act, etc., for this purpose.

(b) & (c): In so far as irregularities / corruption in Urban Local Bodies is concerned, State Governments / Urban Local Bodies are competent to take appropriate steps under relevant State laws.

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